

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 659**

TO BE ANSWERED ON THE 06TH FEBRUARY, 2018/ MAGHA 17, 1939 (SAKA)

ENTRY OF REFUGEES FROM MYANMAR

659. SHRI A.P. JITHENDER REDDY:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has allowed 1300 tribal Buddhist refugees from Myanmar's Rakhine State to enter the State of Mizoram;

(b) if so, the details thereof;

(c) whether the Government has directed the north eastern States to take strict measures to prevent Rohingya Muslims from entering the Indian territory;

(d) if so, the details thereof; and

(e) the details of basis on which Rohingya immigrants have been categorised as security threat?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI KIREN RIJIJU)**

(a) & (b): The entry of illegal migrants is clandestine and surreptitious and therefore accurate figures are not available on the number of such illegal migrants from Myanmar who might have entered into the State of Mizoram.

(c) & (d): Detection and deportation of illegal migrants is a continuous process. All State Governments/Union Territory Administrations, including

the North Eastern States, have been advised to sensitize the law enforcement and intelligence agencies for taking prompt steps in identifying the illegal migrants.

(e): As per information available, some Rohingyas have been noticed indulging in illegal activities like procuring fake/fabricated Indian identity documents and human trafficking. Therefore, infiltration of illegal Rohingya migrants besides being burden on the limited resources of the country also aggravates the security challenges posed to the country.
